

ITEM NO.14

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 36934/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BANWARI & ANR.

Respondent(s)

Date : 06-05-2024 This petition was called on for hearing today.

For Petitioner(s)

Mr. Shashank Shekhar Singh, AOR

Mr. Abhinav Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite due service on respondent no.1, there is no appearance.

As per office report, service is not complete on respondent no.2 as the affidavit does not indicate service of copy of the petition but indicate some other documents related to the issue which is going on before this Court. Ld. Counsel for the petitioner seeks dasti service and want to serve copy of the petition. It is also noted that respondent no.2 was in custody of the concerned Trial Court. Four weeks time, is granted to Ld. Counsel for the petitioner to take fresh steps and furnish fresh particulars for effecting service upon respondent no.2. Dasti in addition is permitted.

List again on 07.08.2024.

PRADIP Y. LADEKAR
Registrar